

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/MP/2012

Sub: Approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) for grant of regulatory approval for execution of Transmission System Strengthening in Western Region for MB Power (M.P.) Limited.

Date of hearing : 29.3.2012

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : M.B. Power (MP) Ltd., New Delhi and others

Parties present : Miss Manju Gupta, PGCIL
Miss Rupin Rawat, PGCIL

Record of Proceedings

This petition has been filed by the petitioner, Power Grid Corporation of India Limited with following specific prayers:

- (a) Grant regulatory approval for implementation of identified transmission systems for Transmission System Strengthening in Western Region for MB Power (MP) Ltd;
- (b) Grant approval for inclusion of the assets for which the transmission charges are to be recovered through the Point of Connection charge methodology or any other sharing mechanism notified by Commission from time to time;

(c) Grant approval for inclusion of system under schedule 2 of Transmission Service Agreement approved by the Commission; and

(d) Grant tariff for the bay and reactor for the transmission line to be implemented by Power Grid from March 2014 even if associated transmission line is delayed.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition.

3. The Commission directed the petitioner to serve copy of the petition to the respondents immediately who may file their response by 20.4.2012 and petitioner may file its rejoinder, if any, on or before 3.5.2012.

4. The petition shall be listed for hearing on 10.5.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**